

place, but there is no such proposal under consideration of the Government.

DR. SUBRAMANIAM SWAMY: In the execution of fertiliser plants—it is particularly so in Maharashtra—due care is not taken for anti-pollution safeguards. In fact, Maharashtra has suffered because of this. I would like to know whether the committee has examined this question of pollution also. Would the Minister lay the report of the Committee on the Table of the House for Maharashtra M.Ps. to be satisfied that it has done a good job?

SHRI VEERENDRA PATIL: This is a decision not taken by the present Government, but by the previous Government. I can only assure the hon. Member that before taking the decision all factors have been gone into, and only then they have taken a decision. For the information of the hon. Member, I would say that no Member of Parliament, barring Shri Subramaniam Swamy, has approached me for shifting. In fact, he has also not approached me; but they have not opposed the selection of the site so far.

DR. SUBRAMANIAM SWAMY: I have asked him to lay it on the Table of the House. I will quote rule 370. It says as follows:

"If, in answer to a question or during debate, a Minister discloses the advice or opinion given to him by any officer of the Government or by any other person or authority, he shall ordinarily lay the relevant document or parts of document containing that opinion or advice, or a summary thereof on the Table."

He has been quoting from the Expert Committee Report. So, he has to lay all the documents on the Table of the House.

MR. SPEAKER: You have noticed that word "ordinarily".

DR. SUBRAMANIAM SWAMY: What is extraordinary about this re-

port? It is not a national security matter

MR. SPEAKER: It is up to them to decide.

श्री मती साईं द्वार० चौधरी : अब रिपोर्ट या चुकी है, तो गुजरात में संयंत्र रखने के लिए सरकार जल्द से जल्द कदम उठायेगी क्या ?

MR. SPEAKER: Q. No. 130—Shri Krishna Chandra Halder

Shifting of Head Office of Hindustan Fertilizer Corporation Ltd. from Delhi to Calcutta

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*130. **SHRI KRISHNA CHANDRA HALDER:**

SHRI SATYA GOPAL MISRA:

Will the Minister of **PETROLEUM AND CHEMICALS** be pleased to state:

(a) whether Government are aware that a cell was set up in Calcutta in July, 1979 exclusively for executing the shifting of Head Office of Hindustan Fertilizer Corporation Limited from Delhi to Calcutta; and

(b) the reasons why the Head Office of Hindustan Fertilizers Corporation Limited has not been shifted from Delhi to Calcutta as yet in spite of the decision of the Government of India in favour of the shifting?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI VEERENDRA PATIL): (a) A cell was set up by Hindustan Fertilizer Corporation in July, 1979 in their Haldia Division Office at Calcutta to look after work connected with the shifting of their head office from Delhi to Calcutta. Apart from the work relating to shifting, the staff attached to the cell, consisting of 2 persons, is also utilised for Haldia Division's work.

(b) The Corporation have been looking for suitable accommodation for their office. Meanwhile, pending

disposal of certain representations received by Government against the shifting, the Corporation have been asked not to make any financial commitments in this regard.

SHRI KRISHNA CHANDRA HALDER: The Minister in part (a) of his reply has stated that a cell was set up by Hindustan Fertilizer Corporation in July, 1979 in their Haldia Division Office at Calcutta to look after work connected with the shifting of their head office from Delhi to Calcutta. This part of the answer confirms that a decision was taken to shift the Head Office of the Hindustan Fertilizer Corporation to Calcutta. I would like to know whether instructions were issued for taking action for locating the headquarters of Hindustan Fertilizer Corporation at Calcutta and fixing 30th April, 1980 as the deadline by which shifting should be completed. For this, whether the Central Government asked the West Bengal Government for a suitable place at Calcutta for office and quarters for the Hindustan Fertiliser Corporation staff. What was the reply of the West Bengal Government?

SHRI VEERENDRA PATIL: I have made it very clear that the previous government took a decision to reorganise the Fertiliser Corporation of India by splitting it into five units.

The Hindustan Fertiliser Corporation is one unit. It was decided by the previous government to shift it from Delhi to Calcutta and afterwards action was taken by issuing instructions to Hindustan Fertiliser Corporation to shift to Calcutta. They were in search of a suitable office accommodation; and in this connection, there was correspondence with the West Bengal Government also. The Hindustan Fertiliser Corporation wanted 20,00 sq. ft. of area. They offered 10,000 sq. ft. of area. Afterwards, there was an advertisement. When it was brought to the notice of the Hindustan Fertiliser Corporation it was only the West Bengal Industrial Development Corporation which had offered that land. When these

negotiations were going on, in the meanwhile, a third party also came and offered certain accommodation. When this negotiation was going on, this government, after assuming office received certain representations against the shifting of Hindustan Fertiliser Corporation from Delhi to Calcutta. Those representations are being looked into.

SHRI INDRAJIT GUPTA: Who has made this representation against shifting?

SHRI KRISHNA CHANDRA HALDER: In part (b) of his reply, the Minister has stated that the Corporation have been looking for suitable accommodation for their office. I want to know the place at Calcutta. Part (b): whether the state government has offered and extended help for arranging a place for head office and residential accommodation for staff, whether it is not a fact that the state government has arranged air conditioned accommodation of 26,000 sq. feet in, podder building in Calcutta at a minimum rent of Rs. 5 per square foot and whether the hon. Minister knows that the state government had already spent Rs. 1,50,000 on three months rent for that floor for this purpose and part (c)....

MR. SPEAKER: Is it a catalogue of questions.

SHRI KRISHNA CHANDRA HALDER: I want to know whether they have received any message from the Chief Secretary or Chief Minister of the West Bengal government asking them to take immediate possession of that floor for the state government is paying the rent and part (d) whether the state government has offered in Salt Lake area to accommodate in one place the office of the headquarters and also the staff?

MR. SPEAKER: How can he answer? Are you ready with your answer?

SHRI VEERENDRA PATIL: I have already made it clear that the previous government had taken a decision to shift the office to Calcutta. Hindustan Fertilizer Corporation was exploring the possibility of finding suitable accommodation. In the meanwhile, government have received several representations against shifting this and these are being examined. Pending disposal of the representations the government have said that there should be no financial commitment.

SHRI KRISHNA CHANDRA HALDER: I asked a categorical question whether he has received any proposal.

MR. SPEAKER: Hon. Members will bear in mind that it is question hour; it is not a debate. I am constrained to remark that supplementaries should be pointed supplementaries; it has become a sort of a debate. I am not allowing it.

SHRIMATI GEETA MUKHERJEE: The Minister replied that certain representations had been made and they were being considered. Is it a fact that some interested high officials of this very corporation are finding pleas and they are saying that such representations are being made and if so, will the government be ready to stick to the original proposal?

SHRI VEERENDRA PATIL: Representations have been received not only from the officers but also from others; there is a demand; why should it be located in Calcutta, why not in Assam? Such representations have been received and they are being examined now.

Report of the National Flood Control Commission

*133. **SHRI SAMAR MUKHERJEE:** Will the Minister of IRRIGATION be pleased to state:

(a) whether the National Flood Control Commission has submitted a report to Government; and

(b) if so, the salient points thereof?

THE MINISTER OF IRRIGATION (SHRI KEDAR PANDAY): (a) and (b). Yes, Sir. The National Flood Commission (Rashtriya Barh Ayog) presented its report to the Central Government on 21st March, 1980. It has recommended that flood control should form part of the overall comprehensive planning for water resources development. Master Plans should accordingly be drawn up separately for each river basin. Besides storage reservoirs, these should include afforestation and soil conservation to complement engineering flood control works. The need for flood plain management has also been emphasised to limit the damage due to floods, and the States have been urged to enact suitable legislation for the purpose.

SHRI SAMAR MUKHERJEE: Same reply was given in the Rajya Sabha. I have got the copy of that reply. One part he has left out. He has not read that part.

SHRI KEDAR PANDAY: This question had earlier been asked in the Lok Sabha also. I had replied to that on that day. It has been repeated again. It is rather strange. I have replied to the same question.

AN HON. MEMBER: Then why was it admitted?

SHRI SAMAR MUKHERJEE: I may read out the last portion of the reply given in the Rajya Sabha, before putting the supplementary. "Flood Control is a State subject.."

MR. SPEAKER: Why do you not put supplementary instead of reading the answer?

SHRI SAMAR MUKHERJEE: He has categorically stated that it is a State subject. The matter has been sent to the State.

MR. SPEAKER: It is a State subject.